

In the National Company Law Tribunal
Registrar

CP No. 1050/2016

In the matter of:

M/s. Xionn **Petitioner**

VS.

M/s. Aman Hospitality Pvt. Ltd. **Respondent**

SECTION OF THE COMPANIES ACT: 433(e) & 434(1)(a) & 439

Order deliver on 28.6.2017

Coram: Shiv Ram Bairwa, Registrar

For the Petitioner (s) : None Appeared

For the Respondent (s) : None Appeared

ORDER

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The matter was earlier listed before the Principal Bench on 2.5.2017 wherein the petitioner was directed to file two complete sets of petition, compliance affidavit in terms of notification No. G.S.R 1119 (E) dated 7.12.2016 and affidavit of service under the relevant rule of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 within two weeks.

The petitioner has filed two sets of the petition on 1.5.2017.

This matter was also taken up on 17.5.2017 and 30.5.2017.

The petitioner has neither filed compliance affidavit nor affidavit of service.

The matter is already listed before the Hon'ble Principal Bench on 05.07.2017.


(Shiv Ram Bairwa)
Registrar